

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Review Application No. 20 of 2019 in  
Company Appeal (AT) (Insolvency)No. 94 of 2018**

**IN THE MATTER OF:**

**Romi Datta**

**.....Appellant**

**Vs.**

**S.Gurumoorthi & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Rajiv Sr. Advocate, Mr. S.Ghose, Mr. Raza Abbas,  
Ms. Neha Gupta, Mr.Gaurav Jain, Advocates**

**For Respondents:**

**Mr. D.Sahay, Ms. Shradha Narayan, Mr. Akshay  
Sahay, Advocates**

**O R D E R**

**30.08.2019** - Learned counsel for the Appellant referred to para -7 of the order dated 14<sup>th</sup> August, 2019 and submits that the 'Corporate Debtor' has not deposited income tax or Provident Fund amount voluntarily but it was deducted by the concerned authority, however, on such ground, we are not inclined to review or recall the judgement dated 14<sup>th</sup> August, 2019 passed in Company Appeal (AT) (Insolvency)No. 94 of 2018 as in para – 7, we have only noticed the stand taken by the 1<sup>st</sup> Respondent. In the absence of any error on the face of

....contd.

the record or the new record, the review application is dismissed.

However, judgement passed on 14<sup>th</sup> August, 2019 and this order passed today will not come in the way of Appellant to settle the matter u/s 12A of the 'I&B' Code.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

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